

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Land required for planned Development of Delhi is acquired by the Delhi Administration and placed at the disposal of the DDA. According to Delhi Administration, just over 57,000 acres of land has been handed over to DDA so far.

(c) Compensation awarded by the Land Acquisition Collectors and paid by Delhi Administration is Rs. 280 crores approximately and the enhancement made by the Courts of Addl. District Judges and paid by Delhi Administration amounted to Rs. 115 crores approximately for the period 1961-62 to 31st Jan. 1990.

(d) Compensation awarded by the Land Acquisition Collectors are disbursed to farmers/land owners whose titles to the land are clear. Any disputed compensation is remitted to the Court of ADJ for adjudication and apportionment under the Land Acquisition Act, 1894. The compensation enhanced by the Courts is remitted to them for disbursement to the concerned/interested persons/land owners. This is thus a continuous process.

(e) Besides compensation, the DDA also makes allotment of fully developed alternative residential plots and built-up shops at pre-determined rates.

Ownership Rights in Resettlement Colonies

456. SHRI TARIF SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to give ownership rights in the resettlement colonies in Delhi and make adequate arrangements for sanitation, development of parks, electricity and water; and

(b) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). The Government of India had decided to grant lease hold rights to the allottees of plots and tenements in the resettlement colonies under the Jhuggi Jhonpari Resettlement Scheme as far back as in September, 1980. However, the response from the allottees has been negligible as a very small number of the allottees have paid the prescribed liquidation charges. Civic services such as regular sanitation, electricity and water have been provided in these colonies. Sewerage facilities and horticultural development are also being provided in phased manner. The Delhi Development Authority and the Municipal Corporation of Delhi have so far spent over Rs. 300 crores on the maintenance of the resettlement colonies and strengthening and provision of additional facilities therein.

[English]

Bonded Child Labour

457. SHRI D.M. PUTTE GOWDA:
SHRI KUSUMA KRISHNA
MURTHY:
SHRI GOPINATH GAJAPATHI:
SHRIMATI BASAVA RAJES-
WARI:

Will the Minister of LABOUR be pleased to state:

(a) whether Government's attention has been drawn to the news-item captioned "10 Million children are bonded labourers" appearing in the "National Herald" dated January 26, 1990;

(b) if so, Government's assessment about the number of bonded child workers;

(c) the steps being taken to get them

released and to pay them the amount payable to such liberated workers; and

(d) the action proposed to be taken by Government against firms/employers who had kept bonded labourers?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):
(a) Yes, Sir.

(b) and (c). The responsibility for identification, release and rehabilitation of Bonded Labour under Bonded Labour System (Abolition) Act, 1976 is that of the State Governments concerned. As on 31.3.1989, the State Governments had reported identification of 2,42,618 Bonded Labourers. Under the Act, no distinction has been made between 'child' and 'adult' bonded labourer.

(d) The enforcement of the provisions of the Bonded Labour System (Abolition) Act, 1976 are reviewed from time to time by the Ministry of Labour and State Governments advised to take various steps in the matter of identification and rehabilitation. Recently a letter was addressed to all the Chief Ministers to ensure proper enforcement of various labour laws in the unorganised sector, including the Bonded Labour System (Abolition) Act, 1976.

[*Translation*]

Agitation by Nurses in Delhi

458. SHRI HARISH RAWAT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the nurses of various hospitals of Delhi launched any agitation recently; and if so, their main demands thereof;

(b) whether an agreement was reached with the Nurses Organisation earlier in regard to some of these demands;

(c) if so, the reasons for delay in implementing the said agreement; and

(d) the steps being taken to meet the demands of the nurses?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTHAY): (a) Yes, Sir. Main demands include better promotion prospects and reduction in duty hours and more family accommodation.

(b) Yes, Sir.

(c) The Government have taken all necessary steps to implement the agreement. The Cadre review was to be done after consulting various departments. However the decision of the Government for creation of additional supervisory level posts was not acceptable to Delhi Nurses Union.

(d) A memorandum of settlement has been signed by Directorate General of Health Services with the Delhi Nurses Union on 9.2.1990 in full and final settlement of all the pending demands of the Union. Action is being taken to implement all the clauses of the memorandum on priority basis.

[*English*]

Self Employment Scheme

459. SHRI PYARE LAL KHANDELWAL:
DR. A.K. PATEL:
SHRI D.M. PUTTE GOWDA:
SHRI DHARMESH PRASAD VARMA:
SHRI SHANTILAL PURUSHOTAM DAS PATEL:

Will the Minister of LABOUR be pleased to state: